

LAND-REVENUE SETTLEMENT, CUTTACK ACT, 1837

ACT No. VI. OF 1837

(Rep., by Act 1 of 1903)

[1st May, 1837.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 1st May 1837.*

I. It is hereby enacted, that every Malgoozar in the Province of Cuttack, and every body of Malgoozars in the said Province having as such body, joint engagements with the Government, and being persons acknowledged as the proprietors or possessors of a permanent interest in the Mehaul for which they have engaged, shall be answerable for the Jamma fixed by the terms of the settlement now existing for every Mehaul of such Malgoozar or body of Malgoozars until a new settlement of such Mehaul shall be completed and confirmed, according to the provisions of Regulation VII. of 1822, and Regulation IX. of 1833 of the Bengal Code.

II. Provided always, that if any such Malgoozar or body of Malgoozars shall, before the 1st day of August 1837, notify to the Collector of the District within which any Mehaul of such Malgoozar or body of Malgoozars as aforesaid may be situated, that it is the intention of such Malgoozar or body of Malgoozars, to relinquish the existing engagements of such Malgoozar or body of Malgoozars, in respect of such Mehaul, at the expiration of the term for which those engagements have been made, it shall be lawful for such Malgoozar or body of Malgoozars, to relinquish the said engagements at the expiration of the said term.

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